

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP (IB) No. 170(CH)2023

IN THE MATTER OF:

IDBI Bank Ltd.

...Petitioner

Vs.

Harbhajan Singh Cheema

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :

Mr. Harsh Garg, Advocate
Mr. Pulkit Goyal, Advocate

For the Respondent/
Personal Guarantor:

None

ORDER

On the last date of hearing, Mr. Vishav Bharti Gupta, Advocate appeared on behalf of the respondent-personal guarantor and today he stated that he has no instructions to appear in the present case. Right to file reply/objections to the report of RP on behalf of the Respondent-Personal Guarantor is forfeited. List the matter for arguments on 15.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti